

#### **Ref:** ABC CT/CERC/Comments draft GNA (4<sup>th</sup> Amendment)/2025-26

Date:03/04/2025

**To,** Shri Harpreet Singh Pruthi, Secretary, Central Electricity Regulatory Commission 6th, 7th & 8th Floors, Tower B, World Trade Centre, Nauroji Nagar, New Delhi- 110029

# Sub: Submission of comments on draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Fourth Amendment) Regulations, 2025

Respected Sir,

I am writing on behalf of ABC Cleantech Private Limited to submit our comments on the draft regulation titled Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State transmission System) (Fourth Amendment) Regulations, 2025.

We appreciate the opportunity to contribute our perspectives towards the development of this regulation. Our comments aim to highlight practical issues in regulations & bring more uniformity/ clarity for the benefit of all stakeholders.

We trust that our submission will receive your positive consideration. We are available to provide any further clarification or information.

Yours sincerely For **ABC Cleantech Pvt. Ltd.** 

**Prashant Kanaujia** Authorized Signatory

# Comments on Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Fourth Amendment) Regulations, 2025

SI. No.	Draft Clause as per 4th Amendment	Proposed Clause	Rationale
1	2. Amendment to Regulation 2.1 of the Principal Regulations: A new Clause (q-i) shall be inserted after Clause (q) of Regulation 2.1 of the Principal Regulations as under: "(q-i)" Entities with Restricted Access" means REGS or ESS whose injection scheduling rights are restricted for solar hours or non-solar hours in accordance with Regulation 5.11 and Annexure-IV of these regulations;"	2. Amendment to Regulation 2.1 of the Principal Regulations: A new Clause (q-i) shall be inserted after Clause (q) of Regulation 2.1 of the Principal Regulations as under: "(q-i)" Entities with Restricted Access" means REGS, <b>RPPD</b> or ESS whose injection scheduling rights are restricted for solar hours or non-solar hours in accordance with Regulation 5.11 and Annexure-IV of these regulations;"	Since the Renewable Power Park Developer (RPPD) is also a connectivity grantee and has generation projects operating during both solar and non-solar hours, it is essential to ensure optimal utilization of the transmission capacity. The transmission system should be made available not only for Renewable Energy Generating Stations (REGS) and Energy Storage Systems (ESS) but also to accommodate the power generated by the RPPD across different time periods.
2	5.2 a The additional generation capacity under Regulation 5.2 of these regulations shall be subject to the following conditions: c) In case additional capacity for which approval is sought under Regulation 5.2 of these regulations is REGS (with or without ESS) or ESS (except PSP), the scheduled date of commercial operation for such additional capacity shall not be later than 18 months from date of approval by the Nodal Agency;	<ul> <li>5.2 a The additional generation capacity under Regulation 5.2 of these regulations shall be subject to the following conditions:</li> <li>c) In case additional capacity for which approval is sought under Regulation 5.2 of these regulations is REGS (with or without ESS), <b>RPPD</b> or ESS (except PSP), the scheduled date of commercial operation for such additional capacity shall not be later than 24 months from date of approval by the Nodal Agency;</li> </ul>	RPPD should be added in addition to REGS (with or without ESS) or ESS (except PSP), as RPPDs are responsible for developing large-scale renewable energy parks that host multiple REGS and hybrid projects. While an 18-month commissioning period is reasonable for solar and ESS, wind power projects require <b>at least 24 months</b> due to their complex development and installation requirements.
2	<ul> <li>Annexure-IV Modalities of Restricted Access for Solar Hours and Non-Solar Hours of the day</li> <li>(1) Grant of Connectivity with restricted access to an entity covered under Regulation 5.11 (a) of these regulations: (a) Such entity</li> </ul>	Annexure-IV Modalities of Restricted Access for Solar Hours and Non-Solar Hours of the day (1) Grant of Connectivity with restricted access to an entity covered under Regulation 5.11 (a) of these regulations: (a) Such entity shall be granted Connectivity with restricted access where:	During non-solar hours, it is possible that the connectivity system may have more transmission capacity available than what has been granted to the second grantee for use during those hours. This situation can arise when the first grantee, such as a REGS, ESS or RPPD, is not utilizing its full granted connectivity due to lower generation

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	shall be granted Connectivity with restricted	i. during non-solar hours, it shall be	from renewable sources like solar. In such cases,
	access where:	allowed to inject upto the available	it is logical to allow the second grantee to inject
	i. during non-solar hours, it shall be	transmission capacity, subject to availability in	additional power into the grid, provided that the
	allowed to inject upto the Connectivity	the transmission system,	available transmission capacity permits it.
	quantum, subject to availability in the	ii. during the solar hours, the injection	This scenario is particularly relevant in the case
	transmission system,	rights shall be vested with the entity covered	of hybrid renewable energy projects, where the
	ii. during the solar hours, the injection	under Regulation 5.11(b) or (c) of these	installed generation capacity—comprising a mix
	rights shall be vested with the entity covered	regulations;	of solar, wind, and energy storage—may exceed
	under Regulation 5.11(b) or (c) of these	Provided, such entity under Regulation 5.11(a)	the granted connectivity capacity. Since hybrid
	regulations;	may enter into an agreement with an entity	projects can optimize generation based on
	Provided, such entity under Regulation	under Regulation 5.11(b) or 5.11(c) with either	resource availability (e.g., higher wind
	5.11(a) may enter into an agreement with an	of them as a lead generator or appoint a QCA	generation during non-solar hours), allowing
	entity under Regulation 5.11(b) or 5.11(c)	(in terms of Grid Code), to utilize the access of	them to use any surplus transmission capacity
	with either of them as a lead generator or	an entity under Regulation 5.11(b) or 5.11(c) for	can enhance grid efficiency and renewable
	appoint a QCA (in terms of Grid Code), to	the purpose of injection during solar and <b>non-</b>	energy integration.
	utilize the access of an entity under	solar hours.	
	Regulation 5.11(b) or 5.11(c) for the purpose		d) Wind power projects typically require a
	of injection during solar hours.	(d) The scheduled date of commercial operation	minimum of 24 months for commissioning due
	(d) The scheduled date of commercial	shall not be more than <b>24</b> months from the date	to several critical factors, including site selection,
	operation shall not be more than 18 months	of intimation of the in-principle grant of	resource assessment, permitting, procurement
	from the date of intimation of the in-	connectivity	of specialized equipment (such as wind turbines
	principle grant of connectivity.		and towers), logistics, and installation
			challenges. In contrast, solar power projects and
			energy storage systems (ESS) generally have
			shorter development cycles, and an <b>18-month</b>
			commissioning timeline is usually sufficient for
			these technologies
3	5.8 (d) The Renewable Power Park Developer	5.8 (d) The Renewable Power Park Developer	A RPPD develops a park with the objective of
	shall furnish the scheduled date of	shall furnish the scheduled date of commercial	offering the infrastructure and connectivity to
	commercial operation of the generating	operation of the generating station under the	prospective RE developers for developing a RE
	station under the Park prior to grant of final	Park prior to grant of final connectivity.	project within the park. At the time of
	connectivity.		development of the park and securing the
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	would not be possible for a RPPD to furnish the SCOD of the generating station, that too prior to grant of final connectivity. It is hence suggested that this proposed draft be removed.
	RPPD should required under Regulation 11A to intimate the Nodal Agency before six months from start date of connectivity, the details of the generation station(s) coming up within the park along with their SCOD(s).